

Assam Schedule VIII. Form No. 143
High Court Form No. (J) 13

ORDER-SHEET FOR SPECIAL COURT

DISTRICT : SONITPUR

IN THE COURT OF THE SPECIAL JUDGE, SONITPUR, TEZPUR

Land Grabbing Case No. 3 of 2022

Phunil Das

Vs

Sudhan Saikia

Serial No. of Orders	Date	Order	Signature
	<u>19-12-2022</u>	<p>This is an application u/s 8 of Land Grabbing Act, 2013 filed by petitioner Phunil Das against Sudhan Saikia alleging grabbing of his land described in the schedule of the petition i.e. a parcel of land measuring 6 Bighas 13 Lessas covered by Dag No. 340 P.P. No. 118 situated at village Borpakhiajar, Mouza- Haleswar, P.S.- Tezpur, District- Sonitpur, Assam bounded by North- Phatik Saikia, South- Factory, East- Road & West- Government Land.</p> <p>Having received notice from court, the respondent appeared and filed written statement stating the fact that he is not a land grabber but using the land for paddy cultivation without knowledge that land was purchased by petitioner from one Sri Manisu Bora thereby admitting the fact that petitioner is the title holder of the said land and has full right to occupy the land.</p> <p>In view of the admission made by the respondent in the written statement, the petitioner filed a petition No. 2745/2022 under Order XII Rule 6 CPC praying to pass a decree on admission made by the respondent.</p> <p style="text-align: center;"><u>ORDER</u></p> <p>Since respondent categorically admitted that the petitioner is the owner of the land described in the</p>	

		<p>schedule therefore, this court pronounce this judgment declaring the right, title, interest and possession of the petitioner over the plot of land described in the schedule under Order XII Rule 6 CPC.</p> <p>Prepare the Decree accordingly.</p>	<p>(C.B.Gogoi) Special Judge Sonitpur, Tezpur.</p>
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